

(b) if so, the details thereof;

(c) whether it is a fact that few of these victims on police verifications are people whose services were terminated during emergency; and

(d) in view of this what action Government have taken for these people?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) We have received two representations from the Association one dated 21-9-1977 addressed to the Union Minister of Industries, in January, 1978, and the other dated 28-7-1978 addressed to the Defence Minister, in August 1978.

(b) In the first, the Association had demanded the abolition of what it calls "political police verification" by the Centre and the States, and the reinstatement of persons dismissed on account of such verification during the period 1960—1977.

In the second representation, the Association has sought the reinstatement of 15 Army personnel 'dismissed' during the Emergency.

(c) and (d). The services of some of the recruits were terminated as per normal rules. No victimization due to the Emergency, or otherwise, appears to be involved in any of these cases. Nevertheless, a review of all such cases is in progress.

Licence to Big and Small Entrepreneurs for setting up of Industries in Backward Areas

4952. **SHRI MOHINDER SINGH SAYIAN WALA:** Will the Minister of INDUSTRY be pleased to state:

(a) what is the number of licences granted to big business and small entrepreneurs to set up industries in the backward areas in the country;

(b) the number of industries set up as a result thereof; and

(c) what is potential of employment created for the people of the areas concerned?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI-MATI ABHA MAITI): (a) 85 Industrial Licences were issued during the calendar year 1977 and January-June, 1978 under the Industries (Development and Regulation) Act, 1951 for setting up of new undertakings in the backward areas of the country. Of these, 2 industrial licences were issued to undertakings registered under the MRTP Act, 1969.

(b) An Industrial licence is issued with an initial validity period of 2 years, which can be extended for another period of 2 years on the basis of adequate justification. It generally takes about 3 to 4 years for an industrial licence to fructify. It is, therefore, not possible to indicate at this stage the number of industries set up as a result of industrial licences issued during the period from 1-1-1977 to 30-6-1978.

(c) Information in regard to employment potential of the schemes for which industrial licences have been issued during the above mentioned period is not readily available.

दो व्यक्तियों को गिरफ्तारी

4953. **काबर एम्बनी सुरजू :** क्या नौबहन और परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मद्रास की एक नौबहन कंपनी के साथ 89,000 रुपये का बोटाला करने के आरोप पर दो व्यक्तियों को गिरफ्तार किया गया है और उनमें से एक उस कंपनी का निदेशक है; और

(ख) यदि हाँ, तो इस बात को सुनिश्चित करने के लिये क्या प्रबंध किये जायेंगे कि भविष्य में इस प्रकार की घटनाएँ न हों और यदि नहीं, तो उसके क्या कारण हैं ?

नौकलन करे परिकलन नंत्रालन नें
 प्रकारी राज्य नन्ने (की नानं राज्य) :
 (क) एसी कोई सूचना उपलब्ध नहीं है ।
 (ख) प्रश्न नहीं उठता ।

**Appointment from Open Selection
 Quota in H.A.L., Bangalore**

4954. SHRI TULSIDAS DASAPPA:
 Will the Minister of DEFENCE be
 pleased to state:

(a) whether in HAL Bangalore, instructions were issued for reserving 25 per cent of the open selection quota for appointment to Grade III exclusively for the ex-management trainees and similar reservations for ex-design trainees in addition to the reservation of the percentage posts to the Scheduled Castes and Scheduled Tribes and Backward Classes;

(b) whether Government are aware that such reservation for ex-design trainees and ex-management trainees, by depriving the opportunities to others working in the same grade viz., Grade-II, and doing similar or some nature of work is violative of Art. 16 of the Constitution of India; and

(c) if so, what Government propose to do to rectify the situation?

THE MINISTER OF STATE IN THE
 MINISTRY OF DEFENCE (PROF.
 SHER SINGH): (a) Yes, Sir.

(b) Such reservations do not violate Article 16 of the Constitution.

(c) Does not arise.

Broadcasting of Regular Rural Programmes over A.I.R. Stations in Arunachal

4955. SHRI BAKIN PERTIN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether no station in Arunachal Pradesh is broadcasting regular rural

programmes, farm and home programmes or intensive agriculture programme and such important programmes like radio lessons in agriculture etc.;

(b) Government's plans as to give proper education in greatly neglected and underdeveloped people of Arunachal Tribes in this regard;

(c) is there any plan to start morning and afternoon programmes from the present radio stations in Arunachal;

(d) if so, from what date the Government will start these programmes; and

(e) if not, what is the policy of Government in this regard?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) and (b). The three Radio Stations of Arunachal Pradesh i.e. Pasighat, Tezu and Tawang, are serving a useful educational purpose through their informative and cultural programmes of local and rural bias, in conjunction with the broadcasts from the Dibrugarh All India Radio Station in a large number of tribal languages/dialects for the Arunachal Pradesh. However, the three Stations of Arunachal Pradesh do not have any specialised programme Unit.

(c) No, Sir.

(d) Does not arise.

(e) It is proposed to set up a full-fledged radio station at Itanagar during the 6th Plan period. This will provide a more sustained and improved service to the people of Arunachal Pradesh.

Cases of Traffic Offences Pending in Delhi Courts

4956. SHRI S. G. MURUGAIYAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a number of cases of traffic offences are pending in the Delhi Courts for a long time;